S. No.	State/UT	Community Health Centres (CHC)
30.	Chandigarh	2
31.	Dadra & Nagar Haveli	1
32.	Daman & Diu	2
33.	Delhi	0
34.	Lakshadweep	3
35.	Puducherry	3
	All India	5363

Violation of EWS norms by private hospitals

†2180. SHRI NARENDRA KUMAR KASHYAP:

SHRI T. RATHINAVEL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has issued/ proposes to issue any instruction to private hospitals being run by non Governmental organisation/trusts throughout the country which have been allocated land on concessional rates to comply with the condition to provide free treatment to the patients belonging to EWS category;

(b) if so, the details thereof;

(c) whether it has been found recently that certain private hospitals are not following these instructions; and

(d) if so, the details thereof and the action taken by Government thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) to (d) Health is a State subject and no such information is maintained Centrally. However, as informed by the Government of NCT of Delhi, all the identified private hospitals, which were allotted land at concessional rates by the land owning agencies, are required to provide 10% IPD & 25% total OPD, completely free of any charges to the eligible patients of EWS category.

6 identified private hospitals, namely, Mool Chand Khairati Ram Hospital, St. Stephen's Hospital, Sitaram Bhartia Institute of Science and Research, Rockland

† Original notice of the question was received in Hindi.

Hospital, Qutab Institutional Area, Rajiv Gandhi Cancer Institute & Research Centre and Dr. B.L. Kapur Memorial Hospital are not complying with the said direction.

Hon'ble High Court of Delhi *vide* judgement dated 28.04.2014 in WP(C) Nos. 1478/2012, 3737/2012, 3792/2013 and 7183/2013 exempted the following hospitals from providing free treatment:

(i) Mool Chand Khairati Ram Hospital

(ii) St. Stephen's Hospital

(iii) Sitaram Bartia Institute of Science & Research

The Government of NCT of Delhi has filed SLP No. 2725-26/2015 in the Hon'ble Supreme Court of India challenging the judgement dated 28.04.2014 of the Division Bench of the Hon'ble High Court of Delhi.

One hospital, namely, Rajiv Gandhi Cancer Institute & Research Centre, allotted land by DDA, has never provided free treatment to the eligible patients of EWS category and cancellation of lease deed of the concerned hospitals to the concerned land owning agency has been proposed by the Government of NCT of Delhi.

Another hospital, namely, Dr. B.L Kapur Memorial Hospital has stopped providing free treatment to the eligible patients of EWS category *w.e.f.* last week of May, 2014 and a Legal Notice to the authorities of the concerned hospital has been issued. The land owning agency has also been asked to clarify the condition of free treatment to eligible patients by the hospital, as per allotment conditions.

Shortage of swine flu drugs

2181. SHRI PAUL MANOJ PANDIAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the country is facing huge shortage of swine flu drugs;

(b) whether Government has received demands from States for supply of swine flu drugs;

(c) if so, the details thereof;

(d) whether it is also a fact that the total number of cases of swine flu across the country has now crossed 10,000; and

(e) if so, the details thereof?